pnb Housing Finance Limited

पंजीकृत कार्यालय : 9वां तल, अंतरिक्ष भवन, 22, के. जी. मार्ग, नई दिल्ली- 110001,
दूरभाष : 011-23357171, 23357172, 23705414, वेबसाइट : www.pnbhousing.com
शाखा पता : पीएससीओ, प्रथम एवं द्वितीय तल, हुडा मार्किट, झारसा चौक के पास, सेक्टर–31, गुरुग्राम–122001

अधिग्रहण सूचना (अचल संपत्ति हेतु)

जबकि, अधोहस्ताक्षरकर्ता ने पीएनबी हाउसिंग फाइनेंस लि. के प्राधिकृत अधिकारी के रूप में वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के नियम 8(1) के अनुपालन में और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित उक्त अधिनियम की धारा 13(12) के अंतर्गत प्रदत्त शक्तियों के प्रयोगान्तर्गत, मांग सूचना/एं प्रत्येक खाता के समक्ष अंकित तिथि को निर्गत की थी/थीं, जिनमें संबंधित ऋणकर्ता/ओं को प्रत्येक खाता के समक्ष अंकितानुसार राशि का सूचना(ओं) की तिथि/उक्त सूचना(ओं) की प्राप्ति की तिथि से 60 दिवसों के अंदर प्रतिभुगतान करने को कहा गया था।
ऋणकर्ता/गण राषि का प्रतिभुगतान करने में विफल हो चुके हैं, अतएव एतद्द्वारा ऋणकर्ता/ओं को तथा जनसाधारण को सूचित किया जाता है कि अधोहस्ताक्षरकर्ता ने यहां इसमें निम्न विवरणित संपत्ति/यों का, उक्त नियमावली के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 की उप–धारा (4) के अंतर्गत उन्हें प्रदत्त षक्तियों के प्रयोगान्तर्गत, प्रत्येक खाता के समक्ष अंकित तिथियों पर, अधिग्रहण कर लिया है।
ऋणकर्ता/ओं को विषेष रूप में तथा जनसाधारण को एतद्द्वारा सामान्य रूप में सावधान किया जाता है कि संपत्ति/यों का लेन–देन न करें तथा संपत्ति/यों का कोई व किसी भी प्रकार का लेन–देन, ऋणानुबंध के अनुसार एक निर्धारित बकाया राशि तथा इस राशि पर ब्याज हेतु पीएनबी हाउसिंग फाइनेंस लि. के प्रभाराधीन होगा।
ऋणकर्ता का ध्यान, प्रतिभूत परिसंपत्तियों के मोचनार्थ उपलब्ध समय के संदर्भ में अधिनियम की धारा 13 की उप–धारा (8) के प्रावधानों की ओर आकृष्ट किया जाता है।

ऋण खाता संख्या	ऋणकर्ता /सह–ऋणकर्ता / गारंटर के नाम	माँग सूचना की तिथि	बकाया राशि	अधिग्रहण लिये जाने की तिथि	बंधककृत संपत्ति का विवरण
एचओयू/जीयूआर/0518/534215 बी.ओ.: गुड़गांव	श्री सौरभ कुमार तथाश्रीमती अंतिमा तिवारी	11–12–2025	रु. 22,50,506.49/– (रुपये बाईस लाख पचास हजार पाँच सौ छह और उनचास पैसे मात्र)	11–05–2026 (सांकेतिक)	904, 9, टॉवर एफ, माहिरा होम्ज, सेक्टर – 68, गुड़गांव, हरियाणा – 122001

स्थान : गुड़गांव, दिनांक : 14–05–2026 — प्राधिकृत अधिकारी, पीएनबी हाउसिंग फाइनेंस लिमिटेड

Chola Lender's Better Life

चोलामंडलम इन्वेस्टमेंट ऐण्ड फायनैंस कम्पनी लिमिटेड

कार्पोरेट कार्यालय : चोला क्रेस्ट, सी 54 एवं 55, सुपर बी–4, थिरू वी का इंडस्ट्रियल एस्टेट, गिन्डी, चेन्नाई–600032, भारत, **शाखा कार्यालय** : प्रथम एवं द्वितीय तल, प्लॉट नंबर 6, मेन पूसा रोड, करोल बाग, नई दिल्ली–110005

नियम 8(1) के तहत कब्जा सूचना

जबकि, अधोहस्ताक्षरी ने मैसर्स चोलामंडलम इन्वेस्टमेंट ऐण्ड फायनैंस कम्पनी लिमिटेड के प्राधिकृत अधिकारी के रूप में, वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002, इसमें आगे अधिनियम कहा गया है, के अधीन और प्रतिभूति हित प्रवर्तन नियमावली 2002 के नियम 3 के साथ पठित उक्त अधिनियम की धारा 13(12) के तहत शक्तियों का प्रयोग करते हुए मांग सूचना(एं) कालम (सी) में वर्णित तिथियों को जारी की थीं, जिसमें कर्जदारों, जिनके नाम कालम (बी) में निदर्शित किए गए हैं, से कालम (डी) में निदर्शित बकाया राशि का भुगतान उक्त सूचना की प्राप्ति की तिथि से 60 दिन के भीतर करने की मांग की गई थी।
कर्जदार उक्त राशि चुकाने में असफल रहे हैं, एतद्द्वारा कर्जदार(रों) को विशेष रूप से और सर्वसाधारण को सूचना दी जाती है कि अधोहस्ताक्षरी ने उक्त नियमावली के नियम 3 के साथ पठित उक्त अधिनियम की धारा 13(4) के तहत उसको प्रदत्त शक्तियों का प्रयोग करते हुए कालम (ई) में वर्णित कम्पनी के पास बंधक संपत्ति का कब्जा कालम (एफ) में निदर्शित तिथियों को प्राप्त कर लिया है।
कर्जदार को विशेष रूप से तथा सर्वसाधारण को कालम (ई) में वर्णित संपत्ति के संबंध में संव्यवहार नहीं करने हेतु सावधान किया जाता है और संपत्तियों के संबंध में कोई भी संव्यवहार मैसर्स चोलामंडलम इन्वेस्टमेंट ऐण्ड फायनैंस कम्पनी लिमिटेड की कालम (डी) में निदर्शित बकाया राशि और उस पर ब्याज के प्रभाराधीन होगा।
प्रतिभूतिकरण अधिनियम की धारा 13 (8) के तहत कर्जदार बिक्री की अधिसूचना से पहले पूरी बकाया राशि सभी लागतों, प्रभारों तथा खर्चों सहित चुकाकर प्रत्याभूत आस्ति छुड़ा सकते हैं।

क्र. सं.	आवेदक का नाम एवं पता तथा ऋण खाता संख्या	मांग सूचना की तिथि	बकाया राशि	कब्जे में ली गई सम्पत्ति का विवरण	कब्जा की तिथि
(ए)	(बी)	(सी)	(डी)	(ई)	(एफ)
1.	ऋण खाता संख्या HE01DEF00000101821 1. विपिन सुखदेव राज (आवेदक), मकान नंबर बी–7, एफ/एफ, गली नंबर 1, ओल्ड अर्जुन नगर, कृष्णा नगर, दिल्ली –110051 2. रजनी अशोक कुमार (सह–आवेदक), मकान नंबर बी–7, एफ/एफ, गली नंबर 1, ओल्ड अर्जुन नगर, कृष्णा नगर, दिल्ली–110051 3. ध्रुव (सह–आवेदक), मकान नंबर बी–7, एफ/एफ, गली नंबर 1, ओल्ड अर्जुन नगर, कृष्णा नगर, दिल्ली –110051 4. पंजाबी चिक शॉप (इसके स्वामी विपिन सुखदेव राज के माध्यम से) (सह–आवेदक), 726, झील खुकरेंजा कृष्णा नगर, दिल्ली – 110051	13.02.2026	रु. 70,64,676.00 13.02.2026 तक	सम्पत्ति संख्या बी–7 में प्रथम तल पर निर्मित, सीलिंग लेवल तक, एरिया 200 वर्ग गज (1800 वर्ग फीट) यानी 167.20 वर्ग मीटर, प्लिंथ/कवर्ड एरिया 107.99 वर्ग मीटर, जिसमें चार बेडरूम, एक ड्राइंग कम डाइनिंग रूम सेट है और जिसमें बिजली और पानी के कनेक्शन, उनके मीटर, सभी फिक्स्चर और फिटिंग लगे हुए हैं, साथ ही साझा सीढ़ियां, रास्ता, प्रवेश द्वार, लिफ्ट, पार्किंग के लिए स्टिल्ट फ्लोर में 1/4 अविभाजित हिस्सा, टॉप फ्लोर की छत/टेरेस पर टीवी एंटीना और पानी की टंकी लगाने का अधिकार, सभी कॉमन सुविधाएं/सुख–सुविधाएं बिल्डिंग के नीचे की भूमि में अविभाजित, अविभाज्य, अवियोजनीय आनुपातिक हिस्सा सहित, सम्पत्ति खसरा नंबर 1493/24/1, अर्जुन नगर की गली नंबर 1, राधे पुरी के पास, गांव खुरेजी खास, इलाका शाहदरा, दिल्ली – 110051 में स्थित और निम्नानुसार परिबद्ध है: उत्तर – सम्पत्ति संख्या बी –8, दक्षिण– सम्पत्ति संख्या बी –6, पूर्व– गली, पश्चिम– गली	12–05–2026 सांकेतिक

तिथि : 12–05–2026 — प्राधिकृत अधिकारी
स्थान : दिल्ली/एनसीआर — चोलामंडलम इन्वेस्टमेंट ऐण्ड फायनैंस कम्पनी लिमिटेड

कार्यालय: रिकवरी अधिकारी,
ऋण वसूली अधिकरण–I, दिल्ली
4था तल, जीवनतारा भवन, पटेल चौक, पार्लियामेंट स्ट्रीट, नई दिल्ली–110001

बिक्री उद्घोषणा

टी.आर.सी. नं. 2631/2022

पंजाब नैशनल बैंक बनाम मैसर्स श्री हरी ओवरसीज प्राइवेट लिमिटेड एवं अन्य

बैंक तथा वित्तीय संस्थानों के बकाए ऋणों की वसूली अधिनियम, 1993 के साथ पठित आयकर अधिनियम, 1961 की द्वितीय अनुसूची के नियम 38, 52 (2) के अंतर्गत बिक्री उद्घोषणा

(सीडी 1) **मेसर्स श्री हरि ओवरसीज प्राइवेट लिमिटेड, निदेशक के माध्यम से,** 401, अग्रवाल कॉर्पोरेट हाइट्स, नेताजी सुभाष प्लेस, पीतमपुरा, दिल्ली - 110034
(सीडी 2) **दीपक गुप्ता पुत्र एस. पी. गुप्ता, निवासी 97, डीयू ब्लॉक, पीतमपुरा, दिल्ली** - 110034, **साथ ही:** मकान नंबर। 12/6, तीसरी मंज़िल, शक्ति नगर, दिल्ली - 110007
(सीडी 3) **पल्लवी गुप्ता पत्नी दीपक गुप्ता, निवासी 97, डीयू ब्लॉक, पीतमपुरा, दिल्ली** - 110034, **साथ ही:** मकान नंबर, 12/6, तीसरी मंज़िल, शक्ति नगर, दिल्ली - 110007

1. जैसा कि प्रमाणपत्र लेनदारों से वसूली प्रमाणपत्र के अनुसार लागतों तथा प्रभारों सहित ओए दाखिल करने की तिथि अर्थात 07.06.2018 से वसूली तक लागत एवं 11.10% वार्षिक भावी ब्याज सहित रु. 6,30,02,490.28/– की वसूली के लिए पीठासीन अधिकारी, ऋण वसूली अधिकरण दिल्ली द्वारा ओए संख्या 310/2018 में अन्तरण वसूली प्रमाणपत्र नं. 2631/2022 आहरित किया गया है।
2. तथा जैसा कि अधोहस्ताक्षरी ने उक्त प्रमाण पत्र की संतुष्टि के लिए नीचे अनुसूची में वर्णित सम्पत्ति की बिक्री का आदेश दिया है।
3. तथा जैसा कि लागतों तथा प्रभारों सहित ओए दाखिल करने की तिथि अर्थात 07.06.2018 से वसूली तक लागत एवं 11.10% वार्षिक भावी ब्याज सहित रु. 6,30,02,490.28/– की राशि के तहत बकाया होगा। एतद्द्वारा सूचित किया जाता है कि स्थगन आदेश की अनुपस्थिति में 19.06.2026 को 12.00 बजे अप. से 1.00 अप. बजे के बीच, यदि जरूरी तो 1.00 अप. के बाद 5 मिनट के विस्तार के साथ में ई–नीलामी द्वारा उक्त संपत्ति की बिक्री की जाएगी तथा यह बोली **"ऑन लाइन इलेक्ट्रोनिक बोली"** के माध्यम से वेबसाईट **https://drt.auctiontiger.net** पर होगी।
4. ई–नीलामी की जाने वाली प्रस्तावित सम्पत्ति का विवरण निम्नलिखित है :

क्रम सं.	सम्पत्तियों का विवरण	आरक्षित मूल्य (रु. में)	ईएमडी
1	सम्पत्ति नंबर 308, तीसरी मंज़िल, सिटी सेंटर, स्टाइल मॉल, प्लॉट नंबर 183, ट्विन डिस्ट्रिक्ट सेंटर, सेक्टर 10, रोहिणी, नई दिल्ली - 110085	रु. 81.00 लाख	रु. 08.10 लाख

5. ईएमडी पहचान प्रमाण (वोटर आई कार्ड/ड्राइविंग लाइसेंस/पासपोर्ट) की स्वप्रमाणित प्रति सहित जिस पर भावी सम्पर्क का पता तथा स्व–प्रमाणित पैन की प्रति संलग्न हो, रिकवरी अधिकारी, डीआरटी–I, दिल्ली खाता टी.आर.सी. सं. 2631/2022 के पक्ष में डिमांड ड्राफ्ट/पे ऑर्डर के माध्यम से भुगतान किया जाना है जो रिकवरी अधिकारी, डीआरटी–I, दिल्ली के पास अधिकतम 16.06.2026 को 5.00 बजे अप. से पूर्व पहुंच जानी चाहिए। उसके बाद प्राप्त की गई ईएमडी पर विचार नहीं किया जायेगा। सफल बोलीदाता के मामले में उक्त जमा समायोजित कर ली जायेगी। असफल बोलीदाता ई–नीलामी बिक्री की प्रक्रिया की समाप्ति के तत्काल बाद रिकवरी अधिकारी, डीआरटी–I, दिल्ली से ऐसी रिपोर्ट प्राप्त होने के पश्चात प्रत्यक्ष रूप से अपनी ईएमडी सेवा प्रदाता/बैंक/वित्तीय संस्थान से प्राप्त कर सकते हैं।
6. ईएमडी वाले लिफाफे पर प्रेषक के विवरण अर्थात पता, ई–मेल आईडी तथा मोबाइल नम्बर आदि सहित **"टी.आर.सी. सं. 2631/2022"** लिखा होना चाहिए।
7. ई–नीलामी में भाग लेने के लिए इच्छुक बोलीदाता के पास एक वैध लॉगिन आईडी तथा पासवर्ड और ई–मेल पता तथा पैन नम्बर होना चाहिए। लॉगिन आईडी तथा पासवर्ड से सम्बन्धित विवरण के लिए कृपया सम्पर्क करें : मैसर्स ई–प्रोक्योरमेंट टेक्नोलॉजीज लिमिटेड (ऑक्शन टाइगर) अहमदाबाद, सम्पर्क नं. 079–40230 832/11/10/09/08/07/06. मोबाइल 09002715034, **ई–मेल: wb@auctiontiger.net ; support@auctiontiger.net**
8. सम्भावित बोलीदाताओं को पोर्टल पर स्वयं को पंजीकृत करना तथा अग्रिम में मैसर्स ई–प्रोक्योरमेंट टेक्नोलॉजीज लिमिटेड (ऑक्शन टाइगर) से यूजर आईडी/पासवर्ड प्राप्त करना अनिवार्य है जो उपरोक्त ई–नीलामी में बोली के लिए अनिवार्य है।
9. सम्बन्धित बैंक अधिकारियों/हेल्पलाइन नम्बर आदि का विवरण निम्न प्रकार है :

नाम तथा पद	ई–मेल तथा दूरभाष नं.
दीपक कुमार (मुख्य प्रबंधक)	ई–मेल : cs8075@pnb.bank.in, मोबाइल : 7769988880

10. जो बेचे जाने का प्रस्ताव है वे ऐसे अधिकार हैं जिनके लिए सर्टिफिकेट देनदार संपत्तियों के संबंध में हकदार हैं। संपत्तियों को देनदारियों, यदि कोई हो, के साथ बेचा जाएगा। उद्घोषणा में दर्शाई गई संपत्तियों की सीमा वसूली प्रमाणपत्र अनुसूची के अनुसार है, वसूली अधिकारी किसी भी कारण से सीमा में किसी भी बदलाव के लिए जिम्मेदार नहीं होगा। संपत्तियों की बिक्री **'जहां है जैसी है'** और **'जो है यही है'** शर्त पर की जाएगी।
11. संभावित बोलीदाताओं द्वारा संपत्ति का निरीक्षण बिक्री की तिथि से पूर्व किया जा सकता है जिसके लिए उपर्युक्त बैंक के नामित अधिकारी से सम्पर्क किया जा सकता है।
12. अतार्किक पाये जाने पर अधोहस्ताक्षरी के पास बिना कारण बताए किसी भी समय किसी भी या सभी बोलियों को अस्वीकार करने या नीलामी को स्थगित करने का अधिकार सुरक्षित है।
13. असफल बोलीदाताओं को अपनी ईएमडी डीआरटी–ककी रजिस्ट्री से पहचान प्रमाण जैसे पैन कार्ड, पासपोर्ट, मतदाता पहचान पत्र, वैध ड्राइविंग लाइसेंस या सरकार तथा पीएसयू द्वारा जारी फोटो पहचान पत्र की पहचान/प्रस्तुत करने पर प्राप्त होगी। असफल बोलीदाता अपनी ईएमडी की वापसी सुनिश्चित करेंगे और यदि उचित समय के भीतर प्राप्त नहीं होती है, तो तुरंत रिकवरी अधिकारी, डीआरटी–1, दिल्ली/या बैंक से संपर्क करें।
14. बिक्री उपरोक्त नामित सीडी की संपत्ति की होगी जैसा कि नीचे दी गई अनुसूची में उल्लिखित है और उक्त संपत्ति से जुड़ी देनदारियां और दावा जहां तक उनका पता लगाया गया है, वे प्रत्येक लॉट के सम्मुख अनुसूची में निर्दिष्ट हैं।
15. संपत्ति को अनुसूची में निर्दिष्ट लॉट में बिक्री के लिए रखा जाएगा, यदि वसूली की जाने वाली राशि संपत्ति के एक हिस्से की बिक्री से संतुष्ट हो जाती है तो शेष के संबंध में बिक्री तुरंत रोक दी जाएगी। यदि किसी भी लॉट के नॉक डाउन से पहले, उक्त प्रमाण पत्र में उल्लिखित बकाया, ब्याज लागत (बिक्री की लागत सहित) बिक्री करने वाले अधिकारी को प्रस्तुत की जाती है या उसकी संतुष्टि के लिए सबूत दिया जाता है कि राशि ऐसे प्रमाणपत्र, ब्याज और लागत का भुगतान अधोहस्ताक्षरी को कर दिया गया है, तो भी बिक्री को रोक दिया जायेगा।
16. कोई अधिकारी या अन्य व्यक्ति जो बिक्री के संबंध में प्रत्यक्ष या परोक्ष रूप से कर्तव्य का निर्वहन करता है, बोली लगाने, कोई हित अर्जित करने या बेचने का प्रयास नहीं करेगा।
17. बिक्री आयकर अधिनियम, 1961 की दूसरी अनुसूची में निर्धारित शर्तों और उसके तहत बनाए गए नियमों और आगे की शर्तों के अधीन होगी: संलग्न अनुसूची में निर्दिष्ट विवरण अधोहस्ताक्षरी की सर्वश्रेष्ठ जानकारी के अनुसार है, लेकिन अधोहस्ताक्षरी इस उद्घोषणा में किसी भी त्रुटि, गलत बयानी या चूक के लिए जवाबदेह नहीं होंगे।
18. जिस राशि से बोली बढ़ाई जानी है वह रुपये 20,000 (रुपये बीस हजार मात्र) के गुणक में होगी। बोली की राशि या बोलीदाता के संबंध में किसी भी विवाद की स्थिति में, लॉट को दुबारा नीलामी के लिए रखा जाएगा।
19. सफल/उच्चतम बोलीदाता को किसी भी लॉट का क्रेता घोषित किया जाएगा बशर्ते उनके द्वारा प्रस्तावित बोली राशि आरक्षित मूल्य से कम नहीं हो। यदि उनके द्वारा प्रस्तावित मूल्य स्पष्ट रूप से अपर्याप्त लगे तथा ऐसा करना स्पष्ट रूप से अव्यावहारिक हो तो अधोहस्ताक्षरी स्वेच्छा से उच्चतम बोली को अस्वीकार कर सकते हैं।
20. सफल/उच्चतम बोलीदाता ईएमडी समायोजित करने के बाद ई–नीलामी की समाप्ति तथा उच्चतम बोलीदाता घोषित होने के तुरन्त बाद 24 घंटे के भीतर रिकवरी अधिकारी, डीआरटी–I, दिल्ली खाता **"टी.आर.सी. नं. 2631/2022"** के पक्ष में धरोहर राशि (ईएमडी) समायोजित करने के बाद 25% क्रय राशि राशि का डीडी/पे आर्डर जमा करना होगा जो रिकवरी अधिकारी कार्यालय में इस प्रकार भेजनी/जमा करनी होगी जो ई–नीलामी की समाप्ति के 3 दिनों के भीतर पहुंच जाए, अन्यथा धरोहर राशि (ईएमडी) जब्त कर ली जाएगी।
21. सफल/उच्चतम बोलीदाता को संपत्ति की नीलामी की तिथि से 15वें दिन, उस दिन को छोड़कर अथवा यदि 15वां दिन रविवार या अन्य अवकाश दिवस होता है तो 15वें दिन के बाद प्रथम कार्यालय दिवस में रजिस्ट्रार, डीआरटी–I, दिल्ली के पक्ष में रु. 1000/– तक 2% की दर से तथा रु. 1000/– से अधिक की सकल राशि पर 1% की दर से पाउंडेज शुल्क के साथ रिकवरी अधिकारी, डीआरटी–I के समक्ष शेष 75% बिक्री राशि का **"रिकवरी अधिकारी, डीआरटी–I, दिल्ली खाता टी.आर.सी. 2631/2022"** के पक्ष में डिमांड ड्राफ्ट/पेआर्डर का भुगतान करना होगा। (डाक द्वारा शेष 75% राशि के भुगतान की स्थिति में वह उपरोक्त रूप से रिकवरी अधिकारी पास पहुंच जाए)।
22. निर्धारित अवधि में भुगतान में चूक करने पर बिक्री की नई उद्घोषणा जारी करने के बाद संपत्ति की फिर से बिक्री की जाएगी। बिक्री के खर्चे को डेफे करने के बाद अधोहस्ताक्षरी यदि उपयुक्त समझते हैं सरकार के पक्ष में जमा राशि जब्त कर ली जायेगी तथा चूक करने वाले क्रेता उस संपत्ति अथवा उस राशि के किसी भाग के लिये दावे करने से वंचित हो जाएंगे जिसके लिये बाद में उसकी बिक्री की जाएगी।

लॉट सं.	बेची जाने वाली सम्पत्ति का विवरण सह–स्वामियों सहित जहां सम्पत्ति चूककर्ता तथा सह–स्वामी के रूप में किसी अन्य से संबंधित है	संपत्ति या उसके किसी भाग पर बणया की गई राजस्व	ऐसा किसी अधिभारों का विवरण जो संपत्ति पर देय है	दावे, यदि कोई हो, जिसे संपत्ति पर रखा गया हो तथा उस प्रकृति एवं मूल्य के कोई अन्य ज्ञात विवरण
1	सम्पत्ति नंबर 308, तीसरी मंज़िल, सिटी सेंटर, स्टाइल मॉल, प्लॉट नंबर 183, ट्विन डिस्ट्रिक्ट सेंटर, सेक्टर 10, रोहिणी, नई दिल्ली - 110085	रु. 42,04,931.00 (रखरखाव एवं विद्युत प्रभार) मैसर्स सूर्या मेंटीनेंस एजेंसी प्राइवेट लिमिटेड के पत्र दिनांक 21.11.2024 के अनुसार		

मेरे हस्ताक्षर तथा मुहर सहित 15.04.2026 को दी गयी। — निरंजन शर्मा, वसूली अधिकारी–II, ऋण वसूली अधिकरण–I, दिल्ली

उत्कर्ष स्माल फाईनेंस बैंक
आपकी उम्मीद का खाता
(एक अनुसूचित वाणिज्यिक बैंक)

आंचलिक कार्यालय: दूसरी मंजिल 134ए, मंजिल पाटलिपुत्र कॉलोनी पॉलिटेक्निक कॉलेज के सामने पटना, बिहार – 800013
पंजीकृत कार्यालय: उत्कर्ष टॉवर, एनएच – 31 (एयरपोर्ट रोड), सेहमलपुर, काजी सराय, हरहुआ, वाराणसी, यूपी – 221 105

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 (2) के तहत

अचल सम्पत्ति के लिए कब्जा सूचना

एतद्द्वारा सूचना दी जाती है कि प्राधिकृत अधिकारी ने वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अधीन तथा प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए मांग सूचनाएं इसमें आगे प्रत्येक खाते के सामने वर्णित तिथियों को जारी की थी, जिसमें संबंधित कर्जदारों से बकाया राशि उक्त सूचना की प्राप्ति की तिथि से 60 दिन के भीतर चुकाने की मांग की गई थी। कर्जदार उक्त राशि चुकाने में असफल रहे हैं, अतः एतद्द्वारा यहां नीचे वर्णित कर्जदारों और सर्वसाधारण को सूचना दी जाती है कि अधोहस्ताक्षरी ने उक्त नियमावली के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 (4) के तहत उसको प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्तियों का भौतिक कब्जा प्रत्येक खाते के सामने वर्णित तिथियों को ले लिया है। कर्जदार को विशेष रूप से तथा सर्व साधारण को एतद्द्वारा सावधान किया जाता है कि सम्पत्तियों के संबंध में कोई संव्यवहार नहीं करें तथा सम्पत्तियें के संबंध में कोई भी संव्यवहार उत्कर्ष स्मॉल फाइनेंस बैंक लिमिटेड की यहां नीचे प्रत्येक खाते के सामने वर्णित बकाया राशि तथा उस पर ब्याज का भुगतान करने के बाद ही किया जा सकता है। कर्जदार तथा सह–कर्जदार/बंधकदाता का ध्यान, प्रत्याभूत आस्तियों को छुड़ाने के लिए, उपलब्ध समय के संबंध में, अधिनियम की धारा 13 की उप–धारा (8) के प्रावधान की ओर आकृष्ट किया जाता है।

क्र. सं.	खाते का नाम	कर्जदार/गारंटर (सम्पत्ति स्वामी) का नाम	मांग सचूना की तिथि	कब्जा सचूना की तिथि	मांग सचूना की तिथि तक बकाया राशि
1	1164060000006001	रंजना देवी पत्नी सुरेश चौधरी (उधारकर्ता/बंधककर्ता) सुरेश चौधरी पुत्र पुनित चौधरी (सह–उधारकर्ता)	30-10-2025	13/05/2026	₹ 745989.15/- दिनांक 30.10.2025 तक

संपत्तियों का विवरण (संपत्ति का संपूर्ण भाग और हिस्सा, जिनमें शामिल हैं): संपत्ति का संपूर्ण भाग और हिस्सा जोकि मौजा – बखरी, खाता संख्या – 53, खेसरा संख्या – 379, अंचल – मेहरी, थाना संख्या – 207, थाना – रुजेपुर, तौजी संख्या – 370, हल्का – मुरकुरवा, जमाबंदी संख्या – 109, अनुमंडल सदर रजिस्ट्री कार्यालय – बक्सिया, जिला – पूर्वी चम्पारण, राज्य – बिहार, मंजीकृत विक्रय विलेख संख्या – 4688, दिनांक – 05/09/2018, क्षेत्रफल – 3.77 डेसिमल संपत्ति की सीमाएं: उत्तर: सड़क ग्रामीण/ग्राम सड़क, दक्षिण: सूर्यदेव राय और सुबलाल राय, पूर्व: महेंद्र राय, पश्चिम: निज मौकिर नं. हजा मि.

तिथि : 15.05.2026 — हस्ता./– (प्राधिकृत अधिकारी)
स्थान : बिहार — उत्कर्ष स्मॉल फाइनेंस बैंक लिमिटेड

अल्केमिस्ट एसेट रीकंस्ट्रक्शन कॉम्पनी लिमिटेड

सीआईएन नं. U74999DL2002PLC117052
ए–270, पहली और दूसरी मंजिल, डिफेंस कॉलोनी, नई दिल्ली – 110 024, भारत
ईमेल: admin@alchemistarc.com, वेबसाइट: www.alchemistarc.com

सार्वजनिक सूचना

(वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और सुरक्षा हित अधिनियम, 2002 की धारा 13(2) के तहत)

इसके द्वारा यह सूचना दी जाती है कि अल्केमिस्ट एसेट रीकंस्ट्रक्शन कंपनी लिमिटेड (सुरक्षित लेनदार / आर्क), ने 30–09–2025 के ऋण असाइनमेंट के तहत एसबीएफसी फाइनेंस लिमिटेड से नीचे उल्लिखित ऋण खातों का अधिग्रहण किया है, और संबंधित उधारकर्ता(ओं) को सरफेसी अधिनियम, 2002 की धारा 13(2) के तहत मांग नोटिस(ओं) को जारी किया है सह–उधारकर्ता(ओं)/गारंटर(ओं) से अनुरोध किया जाता है कि वे उक्त नोटिस(ओं) की प्राप्ति की तारीख से 60 (साठ) दिनों के भीतर सुरक्षित ऋणदाता के प्रति अपनी देनदारियों का पूर्ण निर्वहन करें। निर्धारित अवधि के भीतर उक्त बकाया राशि चुकाने में विफलता की स्थिति में, सुरक्षित ऋणदाता बिना किसी अतिरिक्त सूचना के, सुरक्षित परिसंपत्तियों पर कब्जा लेने सहित अधिनियम की धारा 13(4) के तहत सभी या किसी भी अधिकार का प्रयोग करने का हकदार होगा।

उधारकर्ताओं/खातों का विवरण

क्र. सं.	ऋण खाता सं.	उधारकर्ता(ओं)/सह–उधारकर्ता(ओं)/गारंटर(ओं) का नाम	देय राशि रु.	13(2) नोटिस की तिथि	सुरक्षित आस्ति का विवरण	देय तिथि
1	PR01518653	अजय कुमार जैन (उधारकर्ता) रेखा रानी (सह–उधारकर्ता) रीना (सह–उधारकर्ता)	8,46,342	10 अप्रैल 2026	सम्पत्ति का वह समस्त भाग एवं अंश जोकि पूर्वमुखी मकान संख्या 144, क्षेत्रफल 102.86 वर्ग मीटर, आवासीय मकान नगरपालिका संख्या 182, 79– मोहल्ला काशीराम, वार्ड संख्या 6, कस्बा खतौली, तहसील जानसठ, जिला मुजफ्फरनगर – 251201. पूर्व – 25 फीट 9 इंच सुनील आर्य का मकान और रास्ता, पश्चिम – 25 फीट 9 इंच उसके बाद योग संस्थान, उत्तर – 43 फीट उसके बाद भागवत प्रसाद का मकान, दक्षिण – 43 फीट उसके बाद शोभाराम का मकान.	24 दिसम्बर 2025
2	PR01356342	योगेश कुमार (उधारकर्ता) मुनेश मुनेश (सह–उधारकर्ता)	11,46,485	10 अप्रैल 2026	सम्पत्ति का वह समस्त भाग एवं अंश जोकि आवासीय संपत्ति मकान, भूमि जिसका खसरा संख्या 4433 और 4432/2 ग्राम शामली, तहसील और जिला शामली (उत्तर प्रदेश) 247 776. पूर्व – अन्य का प्लॉट, पश्चिम – अन्य का प्लॉट, उत्तर – गली, दक्षिण – श्री उग्रसेन का प्लॉट.	24 दिसम्बर 2025
3	PR01223763	सावन कुमार सैनी (उधारकर्ता) मेमकला मेमकला (सह–उधारकर्ता) अशोक कुमार सैनी (सह–उधारकर्ता)	10,26,276	5 मई 2026	सम्पत्ति का वह समस्त भाग एवं अंश जोकि ग्राम बघरा, परगना बघरा, तहसील बघरा, सर्वोदय कन्या इंटर कॉलेज बघरा के पास, जिला मुजफ्फरनगर, उत्तर प्रदेश – 251306. सीमाएं: पूर्व – 6 फीट चौड़ी सड़क, पश्चिम – रामेश्वर का मकान, उत्तर – साधुराम का मकान, दक्षिण – नथीराम का मकान.	24 दिसम्बर 2025

ऊपर उल्लिखित राशि प्रत्येक खाते के सामने दर्शाई गई संबंधित तिथियों के अनुसार देय साथ ही वसूली की तारीख तक आगे ब्याज, दंडात्मक शुल्क, लागत और व्यय के साथ।
उधारकर्ता/गारंटर (ओं) को एतद्द्वारा चेतावनी दी जाती है कि वे सुरक्षित लेनदार की पूर्व लिखित सहमति के बिना ऊपर वर्णित सुरक्षित संपत्ति (संपत्तियों) के बिक्री, पट्टे, बंधक, प्रभार या अन्यथा के माध्यम से सौदा या निपटान न करें।
यह प्रकाशन उधारकर्ता (ओं), गारंटर (ओं) और आम जनता की जानकारी के लिए सरफेसी अधिनियम, 2002 के प्रावधानों के अनुपालन में किया जाता है।
किसी भी प्रश्न के मामले में, कृपया निम्नलिखित संपर्क विवरण पर अधोहस्ताक्षरी फोन: 011–46562584 ईमेल: admin@alchemistarc.com, ashutosh@alchemistarc.com से संपर्क करें।

दिनांक:– 15.05.2026 — एसडी/– प्राधिकृत अधिकारी
स्थान:– दिल्ली — अल्केमिस्ट एसेट रीकंस्ट्रक्शन कंपनी लिमिटेड (अल्केमिस्ट XLVII ट्रस्ट के ट्रस्टी के रूप में कार्यरत) सुरक्षित ऋणदाता

Chola Lender's Better Life

चोलामंडलम इन्वेस्टमेंट ऐण्ड फायनैंस कम्पनी लिमिटेड

कार्पोरेट कार्यालय : चोला क्रेस्ट, सी 54 एवं 55, सुपर बी–4, थिरू वी का इंडस्ट्रियल एस्टेट, गिन्डी, चेन्नाई–600032, भारत, **शाखा कार्यालय** : प्रथम एवं द्वितीय तल, प्लॉट नंबर 6, मेन पूसा रोड, करोल बाग, नई दिल्ली–110005

नियम 8(1) के तहत कब्जा सूचना

जबकि, अधोहस्ताक्षरी ने मैसर्स चोलामंडलम इन्वेस्टमेंट ऐण्ड फायनैंस कम्पनी लिमिटेड के प्राधिकृत अधिकारी के रूप में, वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002, इसमें आगे अधिनियम कहा गया है, के अधीन और प्रतिभूति हित प्रवर्तन नियमावली 2002 के नियम 3 के साथ पठित उक्त अधिनियम की धारा 13(12) के तहत शक्तियों का प्रयोग करते हुए मांग सूचना(एं) कालम (सी) में वर्णित तिथियों को जारी की थीं, जिसमें कर्जदारों, जिनके नाम कालम (बी) में निदर्शित किए गए हैं, से कालम (डी) में निदर्शित बकाया राशि का भुगतान उक्त सूचना की प्राप्ति की तिथि से 60 दिन के भीतर करने की मांग की गई थी।
कर्जदार उक्त राशि चुकाने में असफल रहे हैं, एतद्द्वारा कर्जदार(रों) को विशेष रूप से और सर्वसाधारण को सूचना दी जाती है कि अधोहस्ताक्षरी ने उक्त नियमावली के नियम 3 के साथ पठित उक्त अधिनियम की धारा 13(4) के तहत उसको प्रदत्त शक्तियों का प्रयोग करते हुए कालम (ई) में वर्णित कम्पनी के पास बंधक संपत्ति का कब्जा कालम (एफ) में निदर्शित तिथियों को प्राप्त कर लिया है।

ADITYA BIRLA HOUSING FINANCE LIMITED

Registered Office- Indian Rayon Compound, Veraval, Gujarat - 362266
Branch Office- Aditya Birla Housing Finance Limited No N/17, 1St Floor, Vijaya Building Barakhamba Road, New Delhi - 110001

APPENDIX IV
[See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002]
Possession Notice (for Immovable Property)

Whereas the undersigned being the authorized officer of **Aditya Birla Housing Finance Limited** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 had issued a **Demand notice dated 19/11/2025 calling upon the borrowers SANDEEP SINGH NEGI & RESHMA RAWAT mentioned in the notice being of Rs. 40,48,804.00/-(Rupees Forty Lakh Forty Eight Thousand Eight Hundred Four Only)** within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act. read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 **on this 12th day of May of the year, 2026.**

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Aditya Birla Housing Finance Limited for an amount of Rs. 40,48,804.00/-(Rupees Forty Lakh Forty Eight Thousand Eight Hundred Four Only)** interest thereon. Borrowers attention is invited to the provisions of Sub-section 8 of Section 13 of the Act., in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All That Piece And Parcel Of Second Floor, Front Side, Lhs, Pvt No.11, Without Roof/ With Comman Terrace Rights, Property Bearing Plot No. 59/1, Land Area Measuring 90 Sq. Yds. I.E., 75.24 Sq. Mtr., Out Of Khasra No. 15/17/1, Situated At Village Razapur Khurd, Delhi State Delhi, Colony Known As Mohan Garden, In Blocka-3, Uttam Nagar, New Delhi-110059, With One Small/Hatch Back Car Parking Space, On Ground Floor In Common Parking Area With Common Parking Rights, Along With Separate Water Tank Fitted On Roof Of Top, With Common Lift Facility & All Other Common Faciliteis, In Main Entrance Gate, Passage & Staircase, Alongwith Undivided, Indivisible And Impartible Ownership Rights In The Said Free Hold Property, Along With Proportionate Rights Of The Land, Beneath The Same, Alonghwith All Other Facilities Of The Said Property, And With Other Common Facilities, Of The Building, Alongwith Undivided, Indivisible And Impartible Owner Ship Rights Under The Said Property & The Other Floor Owner In The Said Building, And Which Is **Bounded As Under:- North: -** Others Plot , **South: -** Society Road, **East: -** Middle Lhs Flat, **West: -** Road 15 Ft..

Date: 12.05.2026 **Authorised Officer**
Place: NEW DELHI **Aditya Birla Housing Finance Limited**

FORM A
PUBLIC ANNOUNCEMENT
[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulation 2017]
FOR THE ATTENTION OF THE STAKEHOLDERS OF
WOOD BURNING STOVES INDIA PRIVATE LIMITED

1.	Name of the Corporate Person	**WOOD BURNING STOVES INDIA PRIVATE LIMITED**
2.	Date of Incorporation of Corporate Person	16/05/1995
3.	Authority under which Corporate Person is incorporated / registered	ROC - Delhi, Ministry of Corporate Affairs
4.	Corporate Identity Number of Corporate Person	U52100DL1995PTC068567
5.	Address of the Registered Office and Principal Office (If Any) of Corporate Person.	10, Alipur Road, Civil Lines, New Delhi, Delhi, India, 110054
6.	Liquidation Commencement Date of Corporate Person	14th May 2026
7.	Name, Address, eMail Address, Telephone Number and the Registeration Number of the Liquidator	Mrs. Vanita Agarwal C-211, Ram Vihar, Sector 30, Nithari Road, Noida - 201 301. Cell : +91 9664690542, E-mail : csvanita2020@gmail.com IP Registration No. IBBI/IPA-002/IPA-002/IPNO-1089/2021-2022/13583
8.	Last Date for Submission Of Claims	13th June 2026

Notice is hereby given that Wood Burning Stoves India Private Limited has commenced voluntary liquidation on 14th May 2026.

The stakeholders Wood Burning Stoves India Private Limited are hereby called upon to submit a proof of their claims, on or before 13th June, 2026 to the liquidator at the address mentioned against item 7. Forms for claims are available on the website of Insolvency & Bankruptcy Board of India -https://ibbi.gov.in/home/downloads under the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Vanita Agarwal, Insolvency Professional
Date : 15.05.2026 **Liquidator of Wood Burning Stoves India Private Limited**
Place : New Delhi **Registration No: IBBI/IPA-002/IP-N01089/2021-2022/13583**

FORM NO.14
[See Regulation 33(2)]
By Regd. A/D, Dasti failing which by Publication.

OFFICE OF THE RECOVERY OFFICER – I/II
DEBTS RECOVERY TRIBUNAL DELHI(DRT 2)

4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/34/2026 **15-04-2026**

STATE BANK OF INDIA
Versus
M/S BHAGWATI ENTERPRISES

To,

(CD 1) BHAGWATI M/S ENTERPRISES
MS BHAGWATI ENTERPRISES, C-48 SECOND FLOOR, FRONT SIDE NEAR MATA MANDIR, SEWAK PARK, UTTAM NAGAR, NEW DELHI-110059
New Delhi, DELHI-

(CD 2) VIMLESH SHARMA W/O Mr. RAVI KUMAR SHARMA.
PROP OF M/S BHAGWATI ENTERPRISES, C-1/119-B, KESHAV PURAM, LAWRENCE ROAD, DELHI-110035

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL DELHI(DRT 2) in **TA/596/2022** an amount of **Rs 1729884.87 (Rupees Seventeen Lakhs Twenty Nine Thousands Eight Hundred Eighty Four And Paise Eighty Seven Only)** along with pendentellite and future interest @ 12.15% Simple Interest Yearly w.e.f. **28/02/2019** till realization and costs of **Rs 20000 (Rupees Twenty Thousands Only)** has become due against you Fully/Limited). (Jointly and severally/

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **26/05/2026** at 10:30 a.m. for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: **15/04/2026.**

Recovery Officer
DEBTS RECOVERY TRIBUNAL DELHI (DRT 2)

OFFICE OF THE RECOVERY OFFICER – I/II
DEBTS RECOVERY TRIBUNAL DELHI (DRT 2)

4th Floor, Jeevan Tara Building, Parliament Street New Delhi -110001

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO INCOME TAX ACT, 1961.

RC/250/2025 **21-04-2026**

BANK OF BARODA Versus **M/S ANIL KUMAR SHARMA AND ORS**

To

(CD 1) ANIL KUMAR SHARMA AND ORS R/O 19E, BAHUBALI EXTENSION DELHI - 92 East, DELHI-110092 **Also At:** 83. AGCR ENCLAVE DELHI - 92

(CD 2) SHIV PRIYA SO SH KISHORI MOHAN SHARMA RO 381 DR MUKHERJI NAGAR New Delhi, DELHI-110001

(CD 3) VIDHYA SHREE BUILDCON PVT. LTD., HOUSE NO. 195 2ND FLOOR BACK SIDE RAM VIHAR New Delhi, DELHI-110001

(CD 4) RINKU CLOTHING CREATION PVT. LTD.
M 30 GREATER KAILASH II New Delhi, DELHI-110001

(CD 5) AMRAPALI SILICON CITY PVT. LTD.
307 3RD FLOOR NIPUN TOWERS KARKARDOOMA Central, DELHI-110001

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL DELHI(DRT 2) in **OA/69/2019** an amount of **Rs 881139190.07 (Rupees Eighty Eight Crores Eleven Lakhs Thirty Nine Thousands One Hundred Ninety And Paise Seven Only)** along with pendentellite and future interest @ 15% Simple Interest Yearly w.e.f. **15/12/2018** till realization and costs of **Rs 150000 (Rupees One Lakh Fifty Thousands Only)** has become due against you (Jointly and severally/Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **28/05/2026 at 10:30 a.m.** for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: **21/04/2026**

Recovery Officer
DEBTS RECOVERY TRIBUNAL DELHI (DRT 2)

PHYSICAL POSSESSION NOTICE

ICICI Bank Branch Office: ICICI Bank Limited Plot No-23, Shal Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi- 110005

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Physical Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Siddhant Rastogi / LBGHZ00006364747/ LBGHZ00006484790	House No 693, Double Storey, Vivekanad Nagar Sector 4 Ghaziabad 201003 / May 12,2026	November 06, 2024 Rs. 22,78,104.99/-	Delhi/Ncr/ Meerut

The above-mentioned borrowers(s)/guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: May 15, 2026
Place: Meerut

Sincerely Authorised Officer,
For ICICI Bank Ltd.

SYMBOLIC POSSESSION NOTICE

ICICI Bank Branch Office: ICICI Bank Limited Plot No-23, Shal Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi- 110005

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Sonu Singh Sikarwar-Deceased (Through His Legal Heir)/ Sadhna Parmar/ LBMAT00005836052/ LBMAT00005836055	House No 37 B, First Floor, Plot No-37 & Min Khasra No-669, Wake Deeksha Kcr Town, Sector D, Mauza Bamrauli Ahir, Tehsil And District Agra Uttar Pradesh- 282001/ May 12, 2026	January 14, 2026 Rs. 25,09,939.99/-	Agra

The above-mentioned borrowers(s)/guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: May 15, 2026
Place: Agra

Sincerely Authorised Officer
For ICICI Bank Ltd.

SALE BY OPEN AUCTION

Pursuant to taking physical possession and sale of the secured asset (Mortgaged Property, i.e Property No. 07, on part of Old Plot No. 75A & 76A, admeasuring 57.69 sq. mtrs., Nagla Rambal, Naraich, Etmadpur, Agra, Uttar Pradesh, India-282006 ,by the Authorized Officer of India Infoline Finance Limited (now known as IIFL Home Finance Limited) in accordance with law, for the recovery of amount due from borrower/s, expression of interest/offer is invited from the public, offer can be given from any intended purchaser to purchase the Movable article find inside the aforementioned secured asset, since the borrower seems to be not interested in taking back / removing the same, which has been shifted to warehouse, after checking the inventory of the movable article which is with undersigned and also after inspecting the movable article in person. The movable article, is in the physical possession of the undersigned, sale is being made on **"AS IS WHERE IS & AS IS WHAT IS & WHATEVER THERE IS" Basis,:-**

Borrower(s) / Co-Borrower(s) Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property in which movables are present for inspection	Reserve price	Date of Inspection of property
1. Mr. Pulkit Sharma 2. Mrs. Poonam Yadav **(Prospect No. IL10088703)**	**30-Apr-2022** **Rs. 10,78,524.00** (Rupees Ten Lakh Seventy Eight Thousand Five Hundred and Twenty Four Only)	All that part and parcel of the property bearing Property No. 07, on part of Old Plot No. 75A & 76A, admeasuring 57.69 sq. mtrs., Nagla Rambal, Naraich, Etmadpur, Agra, Uttar Pradesh, India-282006	Will be displayed at the time of inspection / and before start of bidding.	**20-May-2026** **1100 hrs - 1600 hrs** **22-May-2026** **Date/ time of Auction** **1100 hrs - 1600 hrs**

EMD: 10% or more of reserve price amount will be required as pre - deposit to participate in auction – which would be required to be deposited at the property to the authorized officer before participating in the auction by the demand draft.

Detail of Movable Item to be Sold in Auction-All the moveable assets lying at the above mentioned premises.

Branch Address:- 309, 3rd Floor, Padam Business Park, Plot no. INS-1, Sector 12A, Awas Vikas, Sikndra Yojna, Agra-282007 (Authorized officer: **Banty Sharma 9557023860, Email ID:- banty.sharma@iiflhomeloans.com)**

General Terms and Conditions:-

The Sale will be on Open Auction basis Date of inspection of the movable article is **22-May-2026,** between 1100 hrs - 1600 hrs.

The auction will be open and anyone interested can inspect the property and participate in the open auction after deposit of EMD. The highest bidder will get the article.

The charges of dismantling, shifting/ transposrtation will be beared by the successful bidder.

The successful bidder will have to shift the goods by paying balance consideration of sale by **20-May-2026,** before 5.00 PM, delay will cause forefeiture of emd deposited. The payment of remaining sale consideration can be made by RTGS/ NEFT.

The EMD payments shall be made through Demand Draft in favour of "IIFL Home Finance Limited" payable at New Delhi.

The notice is hereby given to the Borrower and Guarantor, to remain present personally at the time of sale and they can bring the intending buyers/purchasers for purchasing the **movable article** as described herein above, as per the particulars of Terms and Conditions of Sale.

The **movable article** will be sold to the highest bidder. However, the undersigned reserves the absolute discretion to allow inter se bidding, if deemed necessary.

Company is not responsible for any liabilities upon the property which is not in the knowledge of the company.

Further, the Borrower's, will have liberty to remove all of the movable items till evening of **21-May-2026.**

For further details, Contact Authorized officer: **Banty Sharma 9557023860, Email ID:- banty.sharma@iiflhomeloans.com**

Corporate Office : Plot No. 98, Phase-IV, Udyog Vihar, Gurgaon, Haryana-122015.

Place : Agra | Date : 15-05-2026 **Sd/- ; Authorised Officer, For IIFL Home Finance Ltd.**

ALCHEMIST ASSET RECONSTRUCTION COMPANY LIMITED

CIN No. U74999DL2002PLC117052
A-270, 1st & 2nd Floor, Defence Colony, New Delhi - 110 024, India
Email: admin@alchemistarc.com, Website: www.alchemistarc.com

PUBLIC NOTICE

(Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002)

Notice is hereby given that Alchemist Asset Reconstruction Company Limited (the Secured Creditor / ARC), having acquired the below-mentioned loan accounts from **SBFC Finance Limited** under an **Assignment of Debt dated 30.09.2025, has issued Demand Notice(s) under Section 13(2) of the SARFAESI Act, 2002** to the respective borrower(s)/co-borrower(s)/guarantor(s), calling upon them to discharge in full their liabilities to the Secured Creditor within **60 (Sixty) days** from the date of receipt of the said notice(s).

In the event of failure to repay the said dues within the stipulated period, the Secured Creditor shall be entitled to exercise all or any of the rights under **Section 13(4)** of the Act, including taking possession of the secured assets, without any further notice.

DETAILS OF BORROWERS / ACCOUNTS

Sr. No.	Loan Account No.	Name of Borrower(s) / Co-Borrower(s) / Guarantor(s))	Amount Due (₹)	Date of 13(2) Notice	Description of Secured Asset	Due Date
1	PR01518653	AJAY KUMAR JAIN (BORROWER) REKHA RANI (CO-BORROWER) REENA (CO-BORROWER)	8,46,342	10-APRIL-2026	All that piece and parcel of an east facing house no. 144, area 102.86 sq. mtrs a residential house nagarpalika no. 182, 79- Mohalla Kashiram Ward No. 6, Town Khatauli Tehsil Jansath Distt Muzaffarnagar – 251 201. East – 25 ft 9 Inch House of Sunil Arya and Rasta, , West – 25 Ft 9 Inch then Yog Sansthan, North – 43 ft then house of Bhagwat Prasad, South – 43 Ft then house of Shobharam.	24 December 2025
2	PR01356342	YOGESH KUMAR (BORROWER) MUNESH MUNESH (CO-BORROWER)	11,46,485	10-APRIL-2026	All that piece and parcel of the property bearing house property situated on land which is Khasra No. 4433 & 4432/2 Village Shamli Tehsil and District Shamli (Uttar Pradesh) 247 776. East – Plot of Other, West – Plot of Other, North – Street, South – Plot of Sh. Uggarsain.	24 December 2025
3	PR01223763	SAWAN KUMAR SAINI (BORROWER) MEMKALA MEMKALA (CO-BORROWER) ASHOK KUMAR SAINI (CO-BORROWER)	10,26,276	5-MAY-2026	All that piece and parcel of the property situated at VIII, Baghra Pargana Baghra Tehsil Near Sarvodaya Kanya Inter College BagharaDist Muzaffarnagar Uttar Pradesh – 251 306. **Boundaries:** East – 6 Ft Wide Road, West – House of Rameshwar, North – House of Sadhuram, South – House of Nathiram.	24th December 2025

The amounts mentioned above are due as on the respective dates indicated against each account, together with further interest, penal charges, costs, and expenses thereon till the date of realization.

The borrower(s)/guarantor(s) are hereby cautioned not to deal with or dispose of, by way of sale, lease, mortgage, charge, or otherwise, the secured asset(s) described above without the prior written consent of the Secured Creditor.

This publication is made in compliance with the provisions of the SARFAESI Act, 2002, for the information of the borrower(s), guarantor(s), and the general public.

In case of any queries, please contact the undersigned at the following contact details:

Phone: 011-46562584
Email: admin@alchemistarc.com, ashutosh@alchemistarc.com

Date:- 15.05.2026 **Sd/- Authorised Officer**
Place:- DELHI **Alchemist Asset Reconstruction Company Limited**
(acting in its capacity as Trustee of Alchemist XLVII Trust) Secured Creditor

---

Chola Enter a better life

Cholamandalam Investment And Finance Company Limited

Corporate Office: Chola Crest C 54 & 55, Super B – 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600032, India, **Branch Office:** 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005.

POSSESSION NOTICE UNDER RULE 8 (1)

WHEREAS the undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited ,under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 hereinafter called the Act and in exercise of powers conferred under Section 13[12] read with Rules 3 of the Security Interest [Enforcement] Rules, 2002 issued demand notices calling upon the borrowers, whose names have been indicated in Column [B] below on dates specified in Column [C] to repay the outstanding amount indicated in Column [D] below with interest thereon within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken possession of the properties mortgaged with the Company described in Column [E] herein below on the respective dates mentioned in Column [F] in exercise of the powers conferred on him under Section 13[4] of the Act read with Rule 3 of the Rules made there under.

The borrowers in particular and the Public in general are hereby cautioned not to deal with the properties mentioned in Column [E] below and any such dealings will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount mentioned in Column [D] along with interest and other charges. Under section 13 [8] of the Securitisation Act, the borrowers can redeem the secured asset by payment of the entire outstanding including all costs, charges and expenses before notification of sale.

SL NO	NAME AND ADDRESS OF APPLICANT & LOAN ACCOUNT NUMBER	DATE OF DEMAND NOTICE	OUTSTANDING AMOUNT	DETAILS OF PROPERTY POSSESSED	DATE OF POSSESSION
[A]	[B]	[C]	[D]	[E]	[F]
1.	**Loan Account Nos. X0HEDET00002715384 and X0HEDET00002679960** **1.DINESH VERMA (APPLICANT),** GROUND FLOOR H. NO. - 122 SEC-18, FARIDABAD - 121002 **2.DINESH VERMA (APPLICANT),** H NO. 122, FIRST FLOOR HOUSING BOARD COLONY BEHIND MEHTA RESTAURANT SEC-18 FARIDABAD HARYANA - 121002 **3.BEENA VERMA (CO - APPLICANT),** H NO. 122, FIRST FLOOR HOUSING BOARD COLONY BEHIND MEHTA RESTAURANT SEC-18 FARIDABAD HARYANA - 121002 **4.MEENAKASHI (CO - APPLICANT),** HOUSE NO. 122 SEC-18, FARIDABAD - 121002 **5.TARUN VERMA (CO - APPLICANT),** HOUSE NO. 122 SEC-18, FARIDABAD - 121002 **6.M/S VERMA ELECTRONICS AND ELECTRICALS (ITS THROUGH PROPRIETORSHIP - DINESH VERMA) (CO - APPLICANT),** GROUND FLOOR H. NO. - 122 SEC-18, FARIDABAD - 121002	13-03-2025	Rs. 20,40,998/- as on 13-03-2025	HOUSE NO. 122/L.I.G., AREA MEASURING 85 SQ. YDS, SITUATED IN THE HOUSING BOARD COLONY, SECTOR-18, FARIDABAD, HARYANA. WHICH IS BOUNDED AS UNDER- NORTH- HOUSE NO. 121/LIG, SOUTH- HOUSE NO. 123/LIG, EAST- HOUSE NO. 117/LIG, WEST- 24 FEET WIDE ROAD	13.05.2026 Physical

Date: 13.05.2026 **Authorised Officer**
PLACE: Faridabad **Cholamandalam Investment And Finance Company Limited**

---

pnb Housing Finance Limited

REGD. OFFICE : 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110001, PH : 011-23357171, 23357172, 23705414, Website : www.pnbhousing.com
BRANCH ADDRESS: PSCO, 1st & 2nd Floor, Huda Market, Near Jharsa Chowk, Sector-31, Gurugram-122001

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice/s on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s)/ date of receipt of the said notice/s.

The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. **The borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.**

Loan Account No.	Name of the Borrower/Co-Borrower/Guarantor	Demand Notice Date	Amount Outstanding	Date of Possession Taken	Description Of The Property Mortgaged
HOU/GUR/ 0518/534215 B.O.: Gurgaon	Mr. Saorabh Kumar & Mrs. Antima Tiwari	11.12.2025	**Rs. 22,50,506.49** (Rupees Twenty Two Lakh Fifty Thousand Five Hundred Six & Forty Nine Paisa Only)	11-05-2026 (Symbolic)	904, 9, Tower F, Mahira Homes, Sector - 68, Gurgaon, Haryana -122001

PLACE:- GURGAON, DATE:- 14-05-2026 **AUTHORIZED OFFICER, PNB HOUSING FINANCE LTD.**

Chola Enter a better life

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office: Chola Crest C 54 & 55, Super B – 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600032, India, **Branch Office:** 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005.

POSSESSION NOTICE UNDER RULE 8 (1)

WHEREAS the undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited ,under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 hereinafter called the Act and in exercise of powers conferred under Section 13[12] read with Rules 3 of the Security Interest [Enforcement] Rules, 2002 issued demand notices calling upon the borrowers, whose names have been indicated in Column [B] below on dates specified in Column [C] to repay the outstanding amount indicated in Column [D] below with interest thereon within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken possession of the properties mortgaged with the Company described in Column [E] herein below on the respective dates mentioned in Column [F] in exercise of the powers conferred on him under Section 13[4] of the Act read with Rule 3 of the Rules made there under.

The borrowers in particular and the Public in general are hereby cautioned not to deal with the properties mentioned in Column [E] below and any such dealings will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount mentioned in Column [D] along with interest and other charges. Under section 13 [8] of the Securitisation Act, the borrowers can redeem the secured asset by payment of the entire outstanding including all costs, charges and expenses before notification of sale.

SL NO	NAME AND ADDRESS OF APPLICANT & LOAN ACCOUNT NUMBER	DATE OF DEMAND NOTICE	OUTSTANDING AMOUNT	DETAILS OF PROPERTY POSSESSED	DATE OF POSSESSION
[A]	[B]	[C]	[D]	[E]	[F]
1.	**Loan Account Nos. HE01DEF00000101821** **1.VIPIN SUKHDEV RAJ (APPLICANT),** H. NO. B-7, F/F, GALI NO. 1, OLD ARJUN NAGAR, KRISHNA NAGAR, DELHI 110051 **2.RAJNI ASHOK KUMAR (CO-APPLICANT),** H.NO. B-7, F/F, GALI NO. 1, OLD ARJUN NAGAR, KRISHNA NAGAR, DELHI 110051 **3.DHRUV (CO-APPLICANT),** H. NO. B-7, F/F, GALI NO. 1, OLD ARJUN NAGAR, KRISHNA NAGAR, DELHI 110051 **4.PUNJABI CHIC SHOPPE (THROUGH ITS PROP. VIPIN SUKHDEV RAJ) (CO-APPLICANT),** 726, JHEEL KHUKRENJA KRISHNA NAGAR, DELHI - 110051	13-02-2026	Rs. 70,64,676/- as on 13-02-2026	BUILT-UP FIRST FLOOR IN BEARING PROPERTY NO. B- 7, UPTO CEILING LEVEL, AREA MEASURING 200 SQ. YDS. (1800 SQ. FT.) I.E. 167.20 SQ. MTRS., HAVING ITS PLINTH/ COVERED AREA 107.99 SQ. MTRS., COMPRISING WITH FOUR BEDROOMS, ONE DRAWING CUM DINNING ROOM SET THEREIN, FITTED WITH ELECTRICITY & WATER CONNECTIONS, WITH THEIR METERS, WITH ALL FIXTURES AND FITTINGS FITTED THEREIN, ALONGWITH COMMON STAIRS, PASSAGE, ENTRANCE, LIFT, 1/4TH UNDIVIDED SHARE IN STILT FLOOR FOR PARKING, WITH THE RIGHTS TO INSTALL THE T.V. ANTENNA AND WATER TANK ON ROOF/ TERRACE OF TOP FLOOR, WITH ALL COMMON FACILITIES/ AMENITIES ARE PROVIDED IN THE BUILDING, WITH UNDIVIDED,	12-05-2026 Symbolic

INDIVISIBLE, IMPARTIABLE, PROPORTIONATE SHARE IN THE LAND UNDERNEATH, , OUT OF KHASRA NO. 1493/24/ 1, SITUATED IN THE ABADI OF GALI NO. 1, ARJUN NAGAR, NEAR RADHEY PURI, IN THE AREA OF VILLAGE KHUREJI KHAS, ILLAQA SHAHDARA, DELHI - 110051, BOUNDED AS UNDER: NORTH - PROPERTY NO. B -8, SOUTH - PROPERTY NO. B -6, EAST – GALI, WEST – GALI.

Date: 12-05-2026 **Authorised Officer**
Place: DELHI / NCR **Cholamandalam Investment And Finance Company Limited**

OFFICE OF THE RECOVERY OFFICER
DEBTS RECOVERY TRIBUNAL-I, DELHI,

4th FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI – 110001

SALE PROCLAMATION

T.R.C. No. 2631/2022

PUNJAB NATIONAL BANK Vs M/S. SHREE HARI OVERSEAS PVT. LTD. AND ANR

PROCLAMATION OF SALE UNDER RULE 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993.

(CD1) M/S. SHREE HARI OVERSEAS PVT.LTD. THROUGH DIRECTOR,
401, AGGARWAL CORPORATE HEIGHTS, NETAJI SUBHASH PLACE, PITAMPURA, DELHI - 110034

(**CD2) DEEPAK GUPTA** S/O S. P. GUPTA, R/O 97, DU BLOCK, PITAMPURA, DELHI — 110034,
ALSO AT: HOUSE NO. 12/6, 3RD FLOOR, SHAKTI NAGAR, DELHI - 110007

(**CD3) PALLAVI GUPTA** W/O DEEPAK GUPTA, R/O 97, DU BLOCK, PITAMPURA, DELHI - 110034,
ALSO AT: HOUSE NO, 12/6, 3RD FLOOR, SHAKTI NAGAR, DELHI - 110007

1. Whereas Transfer Recovery Certificate No. **2631/2022 in OA No. 310/2018** drawn by the Presiding Officer, Debts Recovery Tribunal-III for the recovery of a sum of **Rs, 6,30,02,490.28 together with costs and future interest @ 11.10% p.a simple, from the date of filing of OA i.e. 07.06.2018 till its realization along with cost from** the Certificate debtors together wilh costs and charges as per recovery certificate**.**

2. And whereas the undersigned has ordered the sale of property mentioned in the Schedule below in satisfaction of the said certificate.

3. And whereas there will be due there under a sum of **Rs, 6,30,02,490.28 together with costs and future interest @ 11.10% p.a simple, from the date of filing of OA i.e. 07.06.2018 till its realization along with cost,** Notice is hereby given that in absence of any order of postponement, the property/properties as under shall be sold by e-auction and bidding shall take place through "On line Electronic Bidding" through the website **https://drt.auctiontiger.net** on **19/06/2026 between 12.00 pm and 01.00 pm** with extensions of 5 minutes duration after 01.00 pm, if required.

4. The description of the property proposed to be e-auctioned is as follows.

Sl. No.	Description of property	Reserve Price	EMD
1.	PROPERTY BEARING UNIT NO. 308, 3RD FLOOR, CITY CENTRE, STYLE MALL, PLOT NO. 183, TWIN DISTRICT CENTRE, SECTOR 10, ROHINI, NEW DELHI - 110085	Rs. 81.00 LACS	Rs. 08.10 LACS

5. The EMD shall be paid through **Demand Draft/Pay Order in favour of Recovery Officer, DRT-I, Delhi-A/c .TR.C No. 2631/2022 along with** self-attested copy of Identity (voter I-card/Driving/license/passport) which should contain the address for future communication and self-attested copy of PAN Card must reach to the Office of the Recovery Officer, DRT-I, Delhi **latest by 16/06/2026 before 5.00 PM.** The EMD received thereafter shall not be considered. The said deposit be adjusted in the case of successful bidders. The unsuccessful bidder shall take